

LOK SABHA DEBATES

(English Version)

Seventh Session

(Fifteenth Lok Sabha)



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Shri Karia Munda

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LOK SABHA DEBATES

LOK SABHA

Friday, March 25, 2011/Chaitra 4, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

[English]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague, Shri S. Benjamin.

Shri S. Benjamin was a member of the Ninth Lok Sabha from 1989 to 1991, representing the Bapatla Parliamentary Constituency of Andhra Pradesh.

Earlier, Shri Benjamin was a member of the Andhra Pradesh Legislative Council from 1981 to 1985.

Shri Benjamin was a member of the Committee on Petitions and the Consultative Committee of the Ministry of Textiles during the Ninth Lok Sabha.

A veteran freedom fighter, Shri Benjamin participated in the Quit India Movement and courted imprisonment on a number of occasions. He served as a member of the Municipality, Chirala, Andhra Pradesh.

A sports enthusiast, Shri Benjamin won gold medals in Kabaddi and Javelin Throw in the Ninth All India Olympic Games held at Bombay in 1939-40.

An active Trade Unionist, Shri Benjamin strove for the upliftment of labourers and worked for the welfare of the needy, poor and the marginalized sections of the society.

Shri S. Benjamin passed away on 6 March, 2011 at Bapatla at the age of 84.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

*The Members then stood in silence
for a short while.*

11.02½ hrs.

WELCOME TO PARLIAMENTARY DELEGATION FROM REPUBLIC OF KOREA

[English]

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my behalf, I have great pleasure in welcoming His Excellency Mr. Park Hee-Tae, Speaker of the National Assembly of the Republic of Korea and the members of the Korean Parliamentary Delegation who are on a visit to India as our honoured guests.

They arrived in India on Tuesday, 22 March 2011. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Prime Minister and the friendly people of the Republic of Korea.

...(Interruptions)

[Translation]

SHRI KIRTI AZAD (Darbhanga): Madam Speaker, it is a serious matter.

MADAM SPEAKER: Will take it up after this item.

...(Interruptions)

SHRI SHAILENDRA KUMAR (Kaushambi): It is highly humiliating.

...(Interruptions)

MADAM SPEAKER: You sit down, Let the papers be laid.

[English]

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

[Translation]

MADAM SPEAKER: Alight. You sit down how let the papers be laid.

[English]

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

11.03 hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a Statement (Hindi and English versions) on Quarterly Review of the Trends in receipts and expenditure in relation to the budget at the end of third Quarter of the financial year 2010-11 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 4397/15/11]

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATIRAJ (SHRI VILASRAO DESHMUKH): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Rural Development for the year 2011-2012.

[Placed in Library, See No. LT 4398/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH

TRIVEDI): On behalf of my senior colleague, Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4399/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4400/15/11]

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Aviation Company of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4401/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): On behalf of my colleague, Shri Kapil Sibal, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4402/15/11]

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): I beg to lay on the Table:-

- (1) A copy each of the Annual Reports for the year 2009-2010 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Institute of Hotel Management, Catering and Nutrition, New Delhi.

- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (iii) National Council for Hotel Management and Catering Technology, Noida.
- (2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Institutes for the year 2009-2010.

[Placed in Library, *See* No. LT. 4403/15/11]

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (DR. M.S. GILL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2011-2012.

[Placed in Library, *See* No. LT. 4404/15/11]

THE MINISTER OF WATER RESOURCES AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHED): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2011-2012.

[Placed in Library, *See* No. LT. 4405/15/11]

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2008-2009.
- (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2008-2009.

{Shrimati Krishna Tirath}

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See No. LT. 4406/15/11*]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table a copy of the Notification No. S.O. 473(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 2011, notifying species which are on the verge of extinction or likely to become extinct in the near future as a threatened species and prohibit or regulate their collection and take steps to rehabilitate these species issued under Section 38 of the Biological Diversity Act, 2002.

[Placed in Library, *See No. LT. 4407/15/11*]

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): On behalf of Shri Ajay Maken, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2011-2012.

[Placed in Library, *See No. LT. 4408/15/11*]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): On behalf of Prof. K.V. Thomas, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (1) The Legal Metrology (General) Rules, 2011 published in the Notification No. G.S.R. 71(E) in Gazette of India dated the 8th February, 2011.
- (2) The Legal Metrology (Approval of Models) Rules, 2010 published in Notification No. G.S.R. 183(E) in Gazette of India 4th March, 2011.

[Placed in Library, *See No. LT. 4409/15/11*]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, *See No. LT. 4410/15/11*]

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See No. LT. 4411/15/11*]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

[Placed in Library, *See No. LT. 4412/15/11*]

- (ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

[Placed in Library, *See No. LT. 4413/15/11*]

- (iii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2011-2012.

[Placed in Library, *See No. LT. 4414/15/11*]

- (2) A copy of the Special Economic Zones (Sixth Amendment) Rules, 2010 (Hindi and English

versions) published in Notification No. G.S.R. 982(E) in Gazette of India dated 16th December, 2010, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with Statement of Objects and Reasons and explanatory note.

[Placed in Library, See No. LT. 4415/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in Notification No. F.No. 37/3/Legal/2010 in weekly Gazette of India 12th February, 2010 under Section 24 of the All India Council for Technical Education Act, 1987.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 4416/15/11]

- (3) A copy of the Notification No. F.No. 37/3/ Legal/ 2008 (Hindi and English versions) published in Gazette of India dated 22nd February, 2010, repealing the All India Council for Technical Education (constitution and functions of National Board of Accreditation) Regulations, 2008 issued under the All India Council for Technical Education Act, 1987.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT. 4417/15/11]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year

2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT. 4418/15/11]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT. 4419/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT. 4420/15/11]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2007-2008, alongwith Audited Accounts.

[Shrimati D. Purandeshwari]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2007-2008.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- [Placed in Library, See No. LT. 4421/15/11]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2009-2010.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- [Placed in Library, See No. LT. 4422/15/11]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT. 4423/15/11]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- [Placed in Library, See No. LT. 4424/15/11]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- [Placed in Library, See No. LT. 4425/15/11]
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2009-2010.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, *See* No. LT. 4426/15/11]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2009-2010.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, *See* No. LT. 4427/15/11]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2009-2010.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, *See* No. LT. 4428/15/11]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2009-2010.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, *See* No. LT. 4429/15/11]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2009-2010.

[Placed in Library, *See* No. LT. 4430/15/11]

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2008-2009.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

[Placed in Library, *See* No. LT. 4431/15/11]

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the

[Shrimati D. Purandeshwari]

working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2009-2010.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

[Placed in Library, See No. LT. 4432/15/11]

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2009-2010.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

[Placed in Library, See No. LT. 4433/15/11]

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2009-2010.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

[Placed in Library, See No. LT. 4434/15/11]

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology,

Sangrur, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2009-2010.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

[Placed in Library, See No. LT. 4435/15/11]

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teacher's Training and Research, Bhopal, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teacher's Training and Research, Bhopal, for the year 2009-2010.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

[Placed in Library, See No. LT. 4436/15/11]

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2009-2010.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

[Placed in Library, See No. LT. 4437/15/11]

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2009-2010.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- [Placed in Library, *See* No. LT. 4438/15/11]
- (46) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2009-2010, together with Audit Report thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- [Placed in Library, *See* No. LT. 4439/15/11]
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2009-2010.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- [Placed in Library, *See* No. LT. 4440/15/11]
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2009-2010.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- [Placed in Library, *See* No. LT. 4441/15/11]
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2009-2010.*
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- [Placed in Library, *See* No. LT. 4442/15/11]
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2009-2010.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- [Placed in Library, *See* No. LT. 4443/15/11]
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

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working of the National Institute of Technology Karnataka, Surathkal, for the year 2009-2010.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

[Placed in Library, *See* No. LT. 4444/15/11]

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2009-2010.

- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

[Placed in Library, *See* No. LT. 4445/15/11]

- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2009-2010.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

[Placed in Library, *See* No. LT. 4446/15/11]

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2009-2010, together with Audit Report thereon.

[Placed in Library, *See* No. LT. 4447/15/11]

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2009-2010.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

[Placed in Library, *See* No. LT. 4448/15/11]

- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2009-2010.

- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

[Placed in Library, *See* No. LT. 4449/15/11]

- (67) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2009-2010, together with Audit Report thereon.

- (68) Statement (Hindi and English versions) showing reasons for delay of Annual Accounts Mentioned at (ii) of (67) above.

[Placed in Library, *See* No. LT. 4450/15/11]

- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2008-2009.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- [Placed in Library, *See* No. LT. 4451/15/11]
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Bangalore, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Bangalore, for the year 2009-2010.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- [Placed in Library, *See* No. LT. 4452/15/11]
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvavur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvavur, for the year 2009-2010.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- [Placed in Library, *See* No. LT. 4453/15/11]
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2009-2010.
- [Placed in Library, *See* No. LT. 4450/15/11]
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- [Placed in Library, *See* No. LT. 4454/15/11]
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2009-2010.

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- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

[Placed in Library, See No. LT. 4455/15/11]

- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2008-2009.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

[Placed in Library, See No. LT. 4456/15/11]

- (81) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2008-2009.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

[Placed in Library, See No. LT. 4457/15/11]

- (83) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 32 of the National Council for Teacher Education Act, 1993:-
- (i) Notification No. F. 47-49/2009/NCTE/CDN(Pt.) published in Gazette of India

dated the 20th August, 2010, regarding nomination of Prof. J.C. Soni as Chairperson of Eastern Regional Committee, Bhubaneswar, National Council for Teacher Education.

- (ii) Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 25th August, 2010, regarding Termination of Northern Regional Committee, Jaipur.
- (iii) Notification No. F. 61-03/20/2010/NCTE (N and S) published in Gazette of India dated the 25th August, 2010, regarding minimum qualifications for a person to be eligible for appointment as a teacher in Class I to VIII in a school.

- (84) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

[Placed in Library, See No. LT. 4458/15/11]

- (85) A copy of the National Council for Teacher Education (Guidelines for regulation of tuition fees and other fees chargeable by unaided teacher education institutions) Amendment Regulation, 2010 (Hindi and English versions) published in Notification No. F. 51-3/2009/Pt INCTE (N and S) in Gazette of India dated the 25th August, 2010 under sub-section (2) of section 33 of the National Council for Teacher Education Act, 1993.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

[Placed in Library, See No. LT. 4459/15/11]

- (87) A copy of the Notification No. IG/Admn.(G)/Ord.5/2009/1978 (Hindi and English versions) published in weekly Gazette of India dated the 12th November, 2010, relating to amendment under Clause 1(v) of the Ordinance on Recognition of Examinations/Degrees (Ordinance 5) of the Indira Gandhi National Open University under sub-section (2) of

section 40 of the Indira Gandhi National Open University Act, 1985.

[Placed in Library, See No. LT. 4460/15/11]

- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2009-2010.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.

[Placed in Library, See No. LT. 4461/15/11]

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): On behalf of Shri Namo Narain Meena, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise) (No. 23 of 2010-11)-Compliance Audit for the year ended March, 2010.

[Placed in Library, See No. LT. 4462/15/11]

- (2) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 24 of 2010-11)-Compliance Audit for the year ended March, 2010.

[Placed in Library, See No. LT. 4463/15/11]

- (3) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Service Tax) (No. 25 of 2010-11)-Performance Audit of Service Tax on construction services for the year ended March, 2009.

[Placed in Library, See No. LT. 4464/15/11]

- (4) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-

Service Tax) (No. 29 of 2010-11)-Compliance Audit for the year ended March, 2010.

[Placed in Library, See No. LT. 4465/15/11]

- (5) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Central Excise and Service Tax) (No. 30 of 2010-11)-Performance Audit of CENVAT Credit Scheme for the year ended March, 2009.

[Placed in Library, See No. LT. 4466/15/11]

- (6) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 36 of 2010-11)-Taxation of assesseees engaged in the Film and Television industry for the year ended March, 2010.

[Placed in Library, See No. LT. 4467/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Prof. Saugata Roy, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 4468/15/11]

[Shri V. Narayanasamy]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, *See* No. LT. 4469/15/11]

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): On behalf of Shri S.S. Palanimanickam I beg to lay on the Table :-

- (1) A copy of the Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 3946 in Gazette of India dated 22nd December, 2010, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library, *See* No. LT. 4470/15/11]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 35 of 2010-11)-Performance Audit of Defence Estates Management for the year ended March, 2010 under Article 151 (1) of the Constitution.

[Placed in Library, *See* No. LT. 4471/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri Jitin Prasada I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 2704(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O. 2706(E) published in Gazette of India dated the 2nd November, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iii) S.O. 314(E) published in Gazette of India dated the 10th February, 2011, making certain amendments to the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (iv) S.O. 139(E) published in Gazette of India dated the 20th January, 2011, making certain amend-ments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

[Placed in Library, *See* No. LT. 4472/15/11]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-
- (i) S.O. 2705(E) published in Gazette of India dated the 2nd November, 2010, entrusting Rewa-Katni Section of National Highway No. 7 to the National Highways Authority of India.
- (ii) S.O. 313(E) published in Gazette of India dated the 10th February, 2011, regarding entrustment of Panvel-Indapur Section of National Highway 17 in the State Government of Maharashtra to the National Highways Authority of India.
- (iii) S.O. 315(E) published in Gazette of India dated the 10th February, 2011, entrusting the portion of National Highway No. 26B (Madhya Pradesh/Maharashtra border to Saoner) in the State of Maharashtra to the National Highways Authority of India.

- (iv) S.O. 138(E) published in Gazette of India dated the 20th January, 2011, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.

[Placed in Library, *See* No. LT. 4473/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepa Nagar, for the year 2009-2010.
- (ii) Annual Report of the NEPA Limited, Nepa Nagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4474/15/11]

- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

[Placed in Library, *See* No. LT. 4475/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4476/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services (Aids Prevention and Control Project), Chennai, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, *See* No. LT. 4477/15/11]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, *See* No. LT. 4478/15/11]

[Shri Dinesh Trivedi]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT. 4479/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2009-2010.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT. 4480/15/11]

- (11) A copy of the Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2011, prohibiting manufacture, sale and distribution of certain drugs, mentioned therein, under Section 21 of the Drugs and Cosmetics Act, 1940, issued under the said Act.

[Placed in Library, See No. LT. 4481/15/11]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the years 2004-2005 to 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2004-2005 to 2008-2009.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. LT. 4482/15/11]

- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2009-2010.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT. 4483/15/11]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2009-2010.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library, See No. LT. 4484/15/11]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2009-2010.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

[Placed in Library, See No. LT. 4485/15/11]

(20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2009-2010; MNJIO, Hyderabad for the years 2008-2009 and 2009-2010; RCC, Trivandrum for the years 2007-2008 to 2009-2010 and 15 other institutions, mentioned therein, for the year 2009-2010, within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, See No. LT. 4486/15/11]

(21) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. No. 101(E) in Gazette of India dated 18th February, 2011 under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT. 4487/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
On behalf of Shri Mukul Roy I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Gautam Buddha Nagar, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 4488/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):
On behalf of Shri D. Napoleon I beg to lay on the Table a copy of the Corrigendum (Hindi and English versions) to the Outcome Budgets of the Ministry of Social Justice and Empowerment for the years 2008-2009 to 2010-2011.

[Placed in Library, See No. LT. 4489/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR):
On behalf of Dr. S. Jagathrakshakan I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2011-2012.

[Placed in Library, See No. LT. 4490/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI):
On behalf of Shri S. Gandhiselvan I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

[Shri Dinesh Trivedi]

working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 4491/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT. 4492/15/11]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT. 4493/15/11]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the ational Institute of Siddha, Chennai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT. 4494/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT. 4495/15/11]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2009-10.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 4496/15/11]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2009-2010, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4497/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 4498/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bengaluru, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid

Crystal Research, Bengaluru, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, *See* No. LT. 4499/15/11]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2009-2010.

[Placed in Library, *See* No. LT. 4496/15/11]

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, *See* No. LT. 4500/15/11]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, *See* No. LT. 4501/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science

[Shri Ashwani Kumar]

Congress Association, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT. 4502/15/11]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2009-2010.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT. 4503/15/11]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2009-2010.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT. 4504/15/11]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2009-2010.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT. 4505/15/11]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2009-2010.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT. 4506/15/11]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2009-2010.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT. 4507/15/11]

11.09 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following two messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 17th March, 2011 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 22nd March, 2011 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.09½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS

Minutes

[Translation]

SHRI KARIA MUNDA (Khunti): Madam, I beg to lay on the Table the Minutes (Hindi and English versions) of the Thirteenth to Sixteenth sittings of the Committee on Private Members' Bill and Resolutions held during the current session.

11.10 hrs.

COMMITTEE ON ESTIMATES

Statement

[English]

SHRI FRANCISCO COSME SARDINHA (South Goa): I beg to lay on the Table a Statement (Hindi and English Versions) of Committee on Estimates showing Action Taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) on Action taken by Government on the recommendations contained in the Seventeenth Report of Committee on Estimates (Fourteenth Lok Sabha) on "University Grants Commission, pertaining to the Ministry of Human Resource Development (Department of Higher Education).

11.10½ hrs.

STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT

Statements

[Translation]

SHRI DARA SINGH CHAUHAN (Ghosi): Madam Speaker, I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:

- (1) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirty-eighth Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in Thirty-second Report of the Standing Committee on Social Justice and Empowerment (2007-08) on "voluntary Organizations Engaged in Implementing Integrated Programme for Welfare of Older Persons",
- (2) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Forty-first Report

[Shri Dara Singh Chauhan]

of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in Thirty-third Report of the Standing Committee on Social Justice and Empowerment (2007-08) on Demands for Grants, 2008-09 of the Ministry of Social Justice and Empowerment.

- (3) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Seventh Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Action Taken by Government on the recommendations contained in Third Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Minority Affairs.
- (4) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Eighth Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Action Taken by Government on the recommendations contained in Second Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Tribal Affairs.

11.10¼ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 11th Report of Standing Committee on Labour on Demands for Grants (2010-11), pertaining to the Ministry of Textiles*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam

Speaker, in pursuance of Direction 73(A) of the hon. Speaker, Lok Sabha published in Lok Sabha Bulletin Part-II dated September 01, 2004, I am making this statement on the status of implementation of recommendations contained in the Eleventh Report of Standing Committee on Labour regarding Demands for Grants for the year 2010-2011 of the Ministry of Textiles.

The Standing Committee on Labour examined the Demands for Grants of the Ministry of Textiles for the year 2010-2011 and presented their Eleventh Report in this regard to the Lok Sabha on 22-04-2010. The Report contains 21 recommendations. The recommendations of the Committee focus mainly on the Demands for Grants for the year 2010-11 of the Ministry of Textiles. These recommendations have been examined in the Ministry of Textiles, and action taken/proposed to be taken on these recommendations was submitted to the Standing Committee on Labour in August, 2010. The Ministry of Textiles is making all efforts to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

11.12 hrs.

SUBMISSIONS BY MEMBERS

- (i) **Re: Demand for presentation of Shunglu Committee Report in Lok Sabha which enquired into irregularities in Common wealth Games**

[English]

MADAM SPEAKER: We will now take up Calling Attention – Shri H.D. Devegowda.

...(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR (Kaushambi): Madam, this is a important issue...(Interruptions)

MADAM SPEAKER: I will give you an opportunity to speak but first let the Calling Attention be over.

...(Interruptions)

MADAM SPEAKER: Let the Calling attention be over.

...(Interruptions)

MADAM SPEAKER: Let the Calling attention be over.

...(Interruptions)

MADAM SPEAKER: Let the Calling attention be over, after that we will take up this issue and will give you and all other members an opportunity to speak.

...(Interruptions)

MADAM SPEAKER: Calling attention is listed. You are all senior members and know all rules that calling attention is taken first.

...(Interruptions)

SHRI KIRTI AZAD (Darbhanga): Madam Speaker, I am humbly requesting you as this is an important issue and you had told me that...(Interruptions)

MADAM SPEAKER: I have said and that is why I am running the House in that order.

...(Interruptions)

MADAM SPEAKER: Why do you want me to take up Zero Hour before calling attention? Why do you want to start a new tradition? We will take up Zero Hour after calling attention. Why you are starting a new tradition?

We have told you and whatever we want to say we definitely say. We try our best. You will be given time. All of you please take your seats.

...(Interruptions)

MADAM SPEAKER: Calling attention is taken first. I understand, but take up this issue after calling attention. Please take your seats.

...(Interruptions)

MADAM SPEAKER: It is calling attention and we are going according to the rule.

...(Interruptions)

SHRI L.K. ADVANI (Gandhi Nagar): Madam Speaker, three issues were raised by the whole opposition in the beginning of this session, those were 2G spectrum, second, CWG and third Adarsh Society scam in Mumbai. The Prime Minister himself had formulated Shunglu Committee for the investigation in C.W.G. Today on the last day we have been informed that the said committee has submitted its report and therefore so many members have given notices, short notices, We request that the aforesaid report should be presented in the House today only, and if time allows discussion should also be made on it. It is an important issue because whatever anxieties regarding corruption in the minds of the public of India have emerged they have popped up from C W G(Interruptions) It is my request and the whole opposition wants that Shunglu Committee's report should be presented in the House ...(Interruptions)

MADAM SPEAKER: It is over now, let us take calling attention, now.

...(Interruptions)

MADAM SPEAKER: Let us take calling attention.

...(Interruptions)

MADAM SPEAKER: Kirti Azad ji and Shailendra Kumar ji we will also call you. Let us take calling attention.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, I would like to submit only ...(Interruptions) You listen to me for a while. ...(Interruptions)

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam, leader of the House should respond to it. ...(Interruptions)

SHRI GOPINATH MUNDE (Beed): Madam, the Minister of Parliamentary Affairs should respond to it. ...*(Interruptions)*

[English]

MADAM SPEAKER: Shri H.D. Devegowda.

...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Madam, he wanted to respond...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ: Leader of the House should respond. ...*(Interruptions)*

MADAM SPEAKER: You take your seats please.

...*(Interruptions)*

[English]

MADAM SPEAKER: Now, let us go to the Calling Attention.

...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: Madam, this was an Executive Order where the Committee had been entrusted a task. I have conveyed to the Government and to the concerned Minister about the sentiments that have been expressed here. The Report has to be looked into and the Government has to form its view. I can assure you that if ever anything is found where action is required, the Government would take action. But before we have got to know of the Report, learning only from the newspapers again and going by what is said in the media we should I say with respect, rush to the House to make our submission...*(Interruptions)*

SHRI KIRTI AZAD (Darbhanga): I have the papers ...*(Interruptions)*

MADAM SPEAKER: Now, Shri H.D. Devegowda.

...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ: Whatever the Minister ji has said we are not satisfied with it

...*(Interruptions)* In every matter the Government says whatever action is required to be taken will be taken. Whatever action is required to be taken will be taken. This is a routine reply...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: Madam, whatever else could we say?...*(Interruptions)*.

[English]

Madam, I want to assure that whatever action is required be taken will be taken...*(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

...*(Interruptions)**

[Translation]

SHRIMATI SUSHMA SWARAJ: Advaniji has raised such a major issue...*(Interruptions)*

Madam Speaker, we are not satisfied with whatever is said by the Minister hence we walk out from the House.

11.16 hrs.

Shrimati Sushma Swaraj and some other hon. Members then left the House.

11.16¼ hrs.

CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE

- (i) **Problems being faced by farmers in Chickmagalur District due to Damage of Arecanut crop, affected by Yellow Leaf Disease and steps taken by the Government in this regard.**

[English]

MADAM SPEAKER: The House shall now take up Item 35, Calling Attention. Shri H.D. Devegowda.

...*(Interruptions)*

*Not recorded.

SHRI H.D. DEVEGOWDA (HASSAN): Madam, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of problems being faced by farmers in Chickmagalur District due to damage of Arecanut crop, affected by Yellow Lead Disease and steps taken by the Government in this regard."

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): Madam, I share the concern of hon. Member on problems faced by the farmers of Karnataka due to damage of arecanut crop affected by Yellow Leaf Disease (YLD).

MADAM SPEAKER: Mr. Devegowda, have you received the statement of the Minister?

SHRI H.D. DEVEGOWDA: Yes, I have received it.

MADAM SPEAKER: You can lay the statement on the Table of the House.

SHRI ARUN YADAV: Madam, I lay the statement on the Table of the House.

*Karnataka is the largest arecanut producing State in India with an annual production of 231,700 tonnes from an area of 174,400 ha. Shimoga, Dakshin Kannada, Tumkur, Davanagare, Chickmagalur, Uttara Kannada, Chitra Durga, Udupi are the main districts producing arecanut. These eight districts cover about 94 per cent of production of arecanut.

Yellow Leaf Disease (YLD)

The Yellow Leaf disease in arecanut is caused by Phytoplasma (virus-like) organism and is vectored by infected plant hoppers (*Proutista moesta*) in areca plantations. This Phytoplasma is known to infect many palms. Globally, there is no cure to the diseased palms. However, the recommendation from long time research suggested for a clean-cultivation of areca plantations as well as by keeping affected palms in a healthy condition

by adopting recommended cultural practices including improved drainage conditions in the arecanut garden and plant protection practices. The older palms are to be cut and replanted with healthy seedlings. The wood can be productively utilized for various purposes.

The intensity of the disease in some of the areca gardens in Sringeri and Koppa taluks ranges from 25 per cent to 100 per cent resulting in sharp decline in yield levels. It is estimated that the yield levels declined to the extent of 75 per cent in some of the gardens over a period of time. The present status of spread of YLD is nearly 33 per cent of the total area in the Hill Zone.

In the light of various representations received from arecanut growers of Western Ghats of Chikmagalur and Shimoga districts of Karnataka, the Department of Agriculture and Cooperation, Government, of India constituted a Central Team under the chairmanship of Dr. Gorakh Singh, Horticulture Commissioner, to go into the details of the problems faced by the arecanut growers of these districts. The Central team visited the Chikmagalur and Shimoga districts of Karnataka from 17th to 19th November, 2009 to study the problems of arecanut growers and made following major recommendations:

- (i) Expansion of area under arecanut cultivation should be discouraged. Even in existing gardens, whenever the need for new planting arises, the possibility of planting other more remunerative crops should be considered.
- (ii) Since the income from arecanut has fallen, the cultivators should be encouraged to take cultivation of other crops suitable for the area like banana, coffee, cocoa, pepper, cardamom, tuber crops, fruit crops, etc., in their gardens to supplement their income.
- (iii) Various alternative uses and medicinal values of arecanut have been reported. Therefore, viable technologies are to be developed for exploiting it economically. Studies for the uses of arecanut in pharmaceutical, industrial and cosmetic sectors are to be intensified. Available

..... This part of the Speech was laid on the Table.

[Shri Arun Yadav]

alternative uses of arecanut for medicinal and industrial purposes have to be promoted in a wide manner to increase the domestic consumption of the produce, through institutional funding.

(iv) To increase income from unit area of land in the existing arecanut plantations, crop diversification with inter and mixed cropping is to be encouraged. Hence, the following programmes need to be implemented under National Horticulture Mission (NHM):

- Rehabilitation of YLD affected arecanut gardens under rejuvenation component by cutting and removing severely diseased palms and replanting, management of disease affected arecanut palms, awareness among-farmers.
- Area expansion programme with alternative crops suitable for the area.

(v) Promotion of alternative uses of arecanut through transfer of technology (ToT) programme,

(vi) ICAR should speed up research activities and suggest a scientific approach for the effective control of YLD of arecanut.

(vii) Keeping in view the conditions of arecanut growers in the Chickmagalur and Shimoga districts having land holding less than 4ha, the loan waiver of areca growers and providing fresh loan may be considered.

(viii) Market intervention scheme should be implemented in the traditional belt of Malnad and Coastal regions only.

Follow up Action on the Recommendations

Based on the recommendations submitted by The Central Team, Department of Agriculture and Cooperation, Government of India has initiated the implementation of the following plan of action:

1. The recommendations were forwarded to the concerned Departments of Government of India viz. Department of Financial Services in respect of loan waiver of arecanut growers and providing fresh loans; Department of Health and Family Welfare regarding alternative usage of arecanut for medicinal purpose.
2. ICAR to continue its research activities including developing kits for early detection and certification of disease free planting seedlings.
3. Central Plantation Crop Research Institute (ICAR) and Krishi Vigyan Kendras to develop more effective crop management approaches and demonstrate these to Arecanut growers in the affected areas.
4. State Government of Karnataka has been advised to include schemes aimed at area expansion of alternative crops, rejuvenation/ replacement of senile Arecanut plants in the Annual Action Plan under NHM in a phased manner.

The above steps will keep in check the YLD in arecanut to some extent as there is no complete cure for this disease.

Other ongoing Government Interventions

1. Government of Karnataka during 2008-09 has sanctioned Rs. 494.38 lakh for a period of 4 years to establish Arecanut Research Station at Sringeri, Chickmagalur district exclusively for conducting research on Yellow Leaf Disease. An amount of Rs. 2.60 crores has been released to Horticulture University, Bagalkot and research activities has been initiated and soil and plant specimen samples has been corrected from low, medium and highly affected arecanut gardens.
2. There are no schemes under State sector or Central sector for area expansion of arecanut. However, necessary nutrients and plant protection inputs are provided through Integrated Nutrition Management (INM) and

Integrated Pest Management (IPM) component of National Horticulture Mission (NHM) at 50 per cent subsidy up to a maximum of Rs. 1,000/- per ha. During 2009-10 an amount of Rs. 20 lakhs and Rs. 111 lakhs has been utilized under INM and IPM respectively.

3. Plant Protection chemicals are being distributed for the management of pest and disease of horticulture crops including arecanut under State sector scheme 'Integrated Management of Pest and Diseases of Horticultural Crops.
4. In the year, 2007-08, the areca crop was severely affected by fruit-rot disease (Koleroga). To manage this disease, a special package wherein assistance at 50% of the cost upto a maximum of Rs. 1500 per hectare was provided to the beneficiary to take up two sprays of 1 per cent Bordeaux mixture. The programme was taken up in Dakshina Kanada, Udupi, Hassan, Chickmagalur, Shimoga, Uttara Kannada and Kodagu districts and an amount of Rs. 668.53 lakhs was utilized.
5. Government of Karnataka has implemented the Market Intervention Scheme (MIS) for Arecanut (Chali variety) during 2009-10. As per the scheme, the support price for "Chali" variety of arecanut is fixed at Rs. 6,900/- per quintal by Government of India for which Rs. 600/- was added as incentive by Government of Karnataka. Chali (White variety) arecanut is being procured at Rs. 7500 per quintal and 1,028 quintal has been procured till 11-11-09.
6. During 2008-09, Rs. 1.00 crore was provided for "Arecanut Research and Development Foundation", Mangalore for conducting research on arecanut products like areca wine, ayurvedic medicine and tannins used for industrial purpose.
7. A delegation from Karnataka, led by Shri B.S. Yeddyurappa, Hon'ble Chief Minister of Karnataka and Shri M. Veerappa Moily, Union Minister of Law and Justice, comprising State

Ministers, Members of Parliament, Legislators and Officers from the State Government met Hon'ble Union Agriculture Minister on 21st March 2011 at New Delhi to discuss problems faced by the Arecanut growers due to decision of Hon'ble Supreme Court relating to ban on the use of plastic sachets for packaging Arecanut and tobacco products, and the prevalence of YLD in Arecanut. State Government has been advised to submit a suitable proposal to procure Arecanut under Market Intervention Scheme.*

SHRI H.D. DEVEGOWDA: I have gone through the statement of the hon. Minister for Agriculture both on Yellow Disease as well as the steps taken by the Government of India on the basis of the recommendations made by the Central team headed by Dr. Gorakh Singh.

The Report was given in 2009. Unfortunately, we are discussing this matter in 2011. What steps have been taken on the recommendations made by the Expert Committee sent by the Union Government in 2009? Has any of the recommendations made in the Report been accepted and implemented? Please let me know about it.

SHRI ARUN YADAV: Madam Speaker, a Central team had visited Chikmagalur and Shimoga districts of Karnataka between 17 and 19 November 2009. They studied the problems of the farmers and growers, and a few recommendations have been made by the team that visited the affected areas. The first recommendation was expansion of area under arecanut cultivation to be discouraged. Secondly, the farmers instead of going for arecanut cultivation should go in for other crops suitable for the area like banana, coffee, cocoa, pepper, cardamom etc. ...*(Interruptions)*

[Translation]

MADAM SPEAKER: Fold the Newspaper and put it aside.

[English]

...*(Interruptions)*

SHRI ARUN YADAV: Thirdly, the available alternative uses of areca nut for medicine and industrial purposes should also be promoted. Fourthly, to increase the income of the farmers the team has said that there should be crop diversification, there should be inter-cropping in the gardens of areca nut to encourage the farmers to have more incomes from the existing farms. Besides promotion of alternative uses of areca nut through transfer of technology programme, the ICAR is already doing research on this issue. Fourthly, keeping in view the condition of areca nut growers in Chikmagalur and other Districts having the landholdings of less than four hectares, a loan waiver scheme for areca nut growers to provide fresh loans has been considered.

A market intervention scheme has been already gone through by the Karnataka Government which has already been implemented. The State Government is already looking into it.

SHRI H.D. DEVEGOWDA: Has any recommendation made by the Gorakhnath Committee been implemented so far? Hon. Minister has said that for landholdings of four hectares and below, crop loan has to be waived off. Have they taken any decision for the last three years on that?

They have imposed a ban on use of plastic sachets for packing areca nut. For all other purposes, even for packaging of water and milk, sachets are used but it is banned for packaging of areca nut. The adverse effect of that is that today there is no buyer in the market. Nobody is coming forward to buy the product. The farmers' condition is so bad. As against Rs. 15,000 per tonne once, today nobody is ready to purchase it at even Rs. 4,000 or Rs. 3,000 a tonne. Please let me know if what you say about inter-cropping and others have been implemented or not. Only an amount of Rs. 11 lakh has been spent last year. What exactly do you want to do for the farmers in 12 Districts of Karnataka? I do not know what is going on in the other States. There are seven to eight States growing areca nut and the total production is more than two lakh tonnes. I do not want to go into further details. I have got all reports. Please let me know.

MADAM SPEAKER: Please conclude. This is becoming twice, which is not really permitted.

SHRI H.D. DEVEGOWDA : Please do not pay lip sympathy. If you want to do something concrete, say it. Otherwise, say no and let the farmers commit suicide.

SHRI ARUN YADAV: Madam, the recommendation of the Committee has already been sent to the Finance Ministry and the Finance Ministry is looking into the matter.

SHRI D.V. SADANANDA GOWDA (Udupichikmagalur): Madam, I would like to associate myself with the Calling Attention of Shri Deve Gowda on the problems being faced by areca nut growers in the country.

SHRI D.B. CHANDRE GOWDA (Bangalore North): Madam, I would like to associate myself with the Calling Attention of Shri Deve Gowda on the problems being faced by arecanut growers in the country.

MADAM SPEAKER: All right.

11.24 hrs.

- (ii) **Situation arising out of move of the Government to liberalize the FDI in Retail Sector and steps taken by the Government in regard thereto.**

[English]

MADAM SPEAKER: Item No. 36. Calling Attention, Shri Gurudas Dasgupta.

SHRI GURUDAS DASGUPTA (Ghatal): Madam, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of move of the Government to liberalize the FDI in retail sector and steps taken by the Government in regard thereto."

MADAM SPEAKER: Shri Dasgupta, have you got the statement.

SHRI GURUDAS DASGUPTA: Yes, Madam, I have got the statement.

MADAM SPEAKER: Hon. Minister, you can lay the statement on the Table of the House.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I would like to lay my statement on the Table of the House to save the time.

"It has been stated in para 31 of the Budget Speech 2011-12 that to make the FDI policy more user-friendly, all prior regulations and guidelines have been consolidated into one comprehensive document, which is reviewed every six months. The last review has been released in September 2010. This has been done with the specific intent of enhancing clarity and predictability of our FDI policy to foreign investors. Discussions are underway to further liberalise the FDI policy. The status of FDI Policy in respect of Multi-Brand Retail Trading is as under:

1. The existing policy allows for 51 per cent Foreign Direct Investment (FDI), in only single brand retail trade, subject to specified conditions. Government has received representations and suggestions from trade bodies and investors for allowing FDI in multi-brand retail.
2. Towards this end, the Department of Industrial Policy and Promotion had released a Discussion Paper titled "Foreign Direct Investment in Multi-Brand Retail Trading", with the aim of generating informed discussion on the subject and obtaining the views and comments of various stakeholders. Comments were received from a number of stakeholders, including Ministries/Departments of the Government of India.
3. An inter-Ministerial Committee was constituted to examine the comments received on the Discussion Paper. The Committee was headed by the Senior Economic Advisor, Department of Consumer Affairs.
4. The Committee has since submitted its report to the Government. The Committee's report has not made any recommendation relating to FDI in Multi-Brand Retail Trading. It has analysed

the responses received to the Discussion Paper, collated and summarized them. The Government has not taken any decision in this regard.*

SHRI GURUDAS DASGUPTA: Madam, it is a very precise statement. The only point that is to be picked up is that the Government has not taken any decision in this regard. That means the Government has not taken a decision now but it may take a decision in the future. The question of FDI in retail trade is open.

Madam, I rise to raise a serious concern of about eight crore small businessmen, peddlers, pavement sellers in this country, who are mostly self-employed and who are living by the proceeds of the sale of their goods in the open market they are all very consumer-friendly. While there are a number of issues on the national agenda, which requires urgent attention of the Government, and there is consensus on that, like Food for All, agricultural reforms, setting up of infrastructure for agriculture, why suddenly the Government has thought it so important as to pick it up for immediate discussion in the country? What is the hurry?

A Discussion Paper has been circulated, opinions have been sought, Inter-Ministerial Committee has been set up and as the Minister says, Inter-Ministerial Committee has given its Report. But as far as I know, two-thirds of the respondents have given their opinion in the negative, which means that most of the people who are asked to give the opinion have said, no, there should not be any FDI in the retail.

Secondly, those who concurred with the FDI in the retail, all or most of them are having supply chains, which means they are interested parties, and if FDI is brought in, they will get necessary support from FDI. Unorganised retail trade players in the whole country, beginning from hawkers to a medium size shop, along with that, the district level industry have refused to buy the idea, that is, foreign players are allowed to come in, they will invest in that infrastructure. Nobody believes that Wal-Mart will be responsible in setting up infrastructure in the country

*.....*This part of the Speech was laid on the Table and also placed in Library, See No LT 4510/15/11.

[Shri Gurudas Dasgupta]

to help the chain of supply. There are a number of apprehensions, as you say, I am shortening. There are a number of serious apprehensions.

I wish to share with the hon. Minister so that there can be other side of the views also and help the Government to come to an objective decision on this issue. I am not going to the larger issue of liberalisation of FDI, on which, there are differences but that larger political issue I am not raising. I am simply on the issue, whether FDI should be brought in the retail in order to strengthen the supply chain of the country? They believe that farmers will be benefited. It is being said that farmers will be benefited. Let me say the world over experience, including a recent survey of American market and the European market has said that the giants never give their help or benefit to the farmers. Second apprehension is, there might be decline in the price of food products. The reality is, just the reverse. The big players never give up their profit, stick to reduce the price. Thirdly, there is a belief that they can create more jobs, that is also, Madam, not true. They are all capital intensive and since they are all capital intensive, it is not likely that job would increase.

Fourthly, the apprehension is there will be an unequal competition. How a small trader would compete with the Wal-Mart? Liberalisation always says, level playing ground and that was the philosophy propounded. Now, it seems that there is going to be unequal competition. Big Indian players were allowed to enter retail trade. Not, the foreign players. But has that improved the situation? There is no reduction in the wastage and farmers have not been benefited: They believe that gap between the income of the farmers and the income of retail would be narrowed down. It has not found to be correct. Everybody knows that farmers in the country are suffering seriously from under-payment.

Therefore, do you believe, what the Indian multinational companies have not been able to do for India, the American multinationals will do for India? Are they coming for philanthropy? The Prime Minister has said that there is a need to strengthen the supply chain; and I agree with that. But I believe that in order to

strengthen the supply chain, it is not necessary to invite the foreign multinationals, but to strengthen the Indian small traders. They do not get the finance; give easy credit to the traders, marketing facilities, road transport, etc. Therefore, in order to strengthen the supply chain, to tame inflation, you need to do that. I agree with what the Prime Minister says and what the Government says. But what should be done for that? It is not to invite the world mart, but to strengthen the economic strength of the Indian small traders, which has not been done.

The fate of eight crore people and their employees are in serious jeopardy. Why is it so? I do not impute any motives to the move of the Government, to invite the FDI in the retail. I do not impute any motive. But what is the fact? The fact is that the total turn over in the retail trade was Rs. 12 lakh crore earlier, but now it is Rs. 19 lakh crore. Indian market happens to be even larger than China – China is not that open, but India is open. I welcome the openness. India is the largest unexplored consumer market in the world. That is why, there is an eye on the retail trade by the foreign direct investment players because they are in trouble in Europe; and there is a downturn. There is economic stagnation. So, in order to have their own business improved and to cover the market, they do it. ...*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): China is allowing it.

SHRI GURUDAS DASGUPTA: China is allowing them in phases. China is not that open; please accept that. China is not that open. ...*(Interruptions)*

MADAM SPEAKER: Please address the Chair.

...*(Interruptions)*

SHRI GURUDAS DASGUPTA: I have a different political philosophy. I concede that China is not that open; India is open. I support the openness of India. Please understand that...*(Interruptions)* I value democracy, Shri Narayanasamy Ji; let us not have any lesson about democracy because every one of us is committed to the

principles of democracy in this House. So, let us not discuss about China; India is more open. Therefore, the question is that the unexplored huge Indian consumer market is the one which is attracting them. They want the market. For that, they are trying; I do not say that they are being bullied; the Government of India cannot be bullied because it is the Government of Rs. 110 crore. But they have lobbyists; of late, we have come to know about the lobbyists; the lobbyists are lobbying seriously to get FDI in retail trade cleared by the Government.

It seems that the discussion that has been initiated by the Government is pre-set. I am using the word deliberately, 'pre-set'; I plead for caution with the Government. I plead that the key panel which was set up has not yet recommended the induction of FDI in the retail trade. Most of the players are against it; I plead with the Government to be cautious, not to take a hasty decision, not to take into account the business interests of the foreign multinationals in this country. We have one interest - the interest of the nation. Not only that, but the interests of small traders are also to be protected in the situation of mounting unemployment. We should not seal the fate of the self-employed traders.

I am just reading out a small, few lines of a survey done by an international agency. I quote:

"The survey of the global and the Indian experience with retail super market, against the background of the official paper on foreign investment in the retail highlights malpractices due to high bargaining/ buying power."

With regard to investment of FDI, I would like to say that because of their high bargaining power, cash richness and their purchasing power there is bound to be mal-practice. There will not be an open competition. There is likely to be employment loss. They will be unwilling to share the risk of the growers. It is not going to be a paradise for the growers and famers, rather it will be totally against them.

Therefore, in this context, I plead my respected senior colleague, the Finance Minister of India having in the Office for a long time and whose priority I believe is the national interest, to kindly look into the matter with

greater concern and caution. Please do not say that since it has come from the Left, therefore, we do not consider it. No. Let us consider it more carefully. Let us halt, I call a halt to the entry of FDI in the country which injures the national interest. I hope the whole House joins me in cautioning the Government that FDI should not be so easily inducted, spoiling and destroying the fate of nearly 10 crore people of the country.

MADAM SPEAKER: The names of Sk. Saidul Haque and Shri Virendra Kumar may be associated with the matter raised by Shri Gurudas Dasgupta.

[Translation]

SHRI NISHIKANT DUBEY (Godda): Madam Speaker, by supporting Gurudas Babu I would like to submit that the statement made by the hon. Finance Minister, I, time and again say that his parliamentary experience is more than that of my age. Sher-o-Shayari is going on in the House. Shers are being exchanged from both the sides ...*(Interruptions)*

MADAM SPEAKER: You may ask question in the form of shayari.

...*(Interruptions)*

SHRI NISHIKANT DUBEY: Madam, kindly provide me opportunity to speak for 4-5 minutes.

There is a sher by Galib-

Bas ki dushwar hai ki har kaam ka ashan hona

Aadmi ko bhi mayssar nahi insan hona

Man is lost. About whom are we talking, are we talking about hawkers, road side vendors, paan seller, potters, jewellers. Finance Minister ji you will understand all this because you also belong to village. You come from village and so do I. What is going on? Those 8 crore people about whom Gurudas Babu was talking about, they run at least 24 crore families. Why this concern has been raised. It is your statement, but your economic survey, it is said that economic survey is the Bible of the Government of India. You yourself have raised this concern on its page number 246. You are saying that retail sector should be opened. When you opened it, Pepsi, Coke McDonald, KFC, Pizza Hut came

[Shri Nishikant Dubey]

to this country. I would like to ask how many farmers got benefit from it and how many people got employment from it. If we talk in terms of the World, our budget is of 12 lakh crore and retail market is of 19 lakh crore. Our country has more market. Naturally, there will be Walmart, TISCO, Kingfisher, major companies will do that. The sector which we have opened, now you are recommending to open insurance sector, we say that start it with 26 percent and subsequently make it 100 percent. Sectors such as power, tourism, hotel we have achieved 100 percent. How much FDI is made? There is an adage in Bihar—

Na khaib na khaib khaib bharthari

Na sutab na sutab sutab gordhari.

What we deny, we do not do that work. In this parliament only it was said that insurance sector will not be opened beyond more than 26 percent. Now, our party is looking into it and it is being proposed to make it 49 percent.

The ceiling on Foreign Direct Investment is likely to be increased to 100 per cent. The question is about fulfilling the earlier commitment. We commit in the Parliament and we should honour it. What is the benefit of Foreign Direct Investment? In America, 80 per cent trade falls in organized sector. It is 80 per cent in England, 70 per cent in Western European countries, 40 per cent in Brazil. How many people have got employment from the amount of rupees 52 lakh crores.

Madam Speaker, only 12 lakh people are employed in America. Do we want to make the 24 crore families unemployed in our country? We talk about education and open institutes but do we want the graduates from these institutes to become MNREGA labourers? Will a person having got B.A., M.A. become a MNREGA labourer? What will happen to those families?

Secondly, the name of a few countries where foreign outlets have opened has been mentioned in this economic survey. You can see the state they are in, at present. A large number of people are getting unemployed in Thailand. I am talking about the same economic survey where this has been stated. China is

regularly facing a lot of problems due to Walmart. Merely 17 per cent provisional stores are left in France. Only 3 thousand shops are left in Denmark and everything else has been destroyed. America passed a law, which made it mandatory to take permission of local bodies before opening shops. This concern has been raised in the economic survey and the report of committee mentioned by Gurudas Babu states that only 65 people out of 180 were in favour of this move. The rest of the people and your own ministry. ...*(Interruptions)*

MADAM SPEAKER: Please ask your question.

SHRI NISHIKANT DUBEY: What I am trying to say that this is the report of the ministry. I have got the report of your committee. This report quotes the Ministry of Micro Small and Medium Enterprises that it is not in favour of FDI. The Ministry of Finance is silent on this matter. Will you please state the reasons why you supported FDI in the economic survey despite the report of the committee, which you quoted in your reply, and your ministry having not been in favour of? Aagajan Aish used to quote a couplet of Mirza Ghalib—

Agar apna kaha tum aap hi samjhe to kaya samjhe,

Maza kehne ka jab hai, ek kahe aur doosra samjhe,

Kalame Mir samjhe aur zabaane Mirza samjhe,

Agar inka haha ye aap samjhe ya khuda samjhe.

MADAM SPEAKER: Very well. Please take your seat.

...*(Interruptions)*

MADAM SPEAKER: The couplet quoted by you was very nice.

...*(Interruptions)*

MADAM SPEAKER: You have read out a very good couplet and he has understood it. You, therefore, sit down.

SHRI NISHIKANT DUBEY: Madam Speaker, I shall conclude in just two minutes. This government swears of common man. We talk about common people and farmers. As many as 40 per cent of them are poor. It seems to me that when we talk about the farmers who

will be benefited from this decision, we talk about just 10 percent of them, who are well-off farmer. The reaction and perception of people regarding us is rapidly changing. I will conclude by quoting a poem written by Harivansh Rai Bachchan. The public perception regarding us is as follows:-

Ujaad se laga Chuka Umeed main bahar ki,
Nidagh se umeed ki, basant ke bayar ki,
Marusthali marichika sudhamayi mujhe lagl,
Angar se laga Chuka, Umeed mai tushar ki.

Lest the people should come forward to change us, the politicians. ...*(Interruptions)*

MADAM SPEAKER: The poem was very nice. Please conclude your speech.

...*(Interruptions)*

SHRI NISHIKANT DUBEY: Jai Hind, Jai Bharat.

MADAM SPEAKER: Thank you.

SHRI SHARAD YADAV: Madam Speaker, please give us a chance to speak. ...*(Interruptions)*

MADAM SPEAKER: You are a senior member and may be aware of Calling Attention. You may associate yourself with this subject.

SHRI SHARAD YADAV: Madam Speaker, I associate myself with this subject.

MADAM SPEAKER: Shri Syed Shahnawaz Hussain, Shri Arjun Ram Meghwal, Shri Virender Kashyap, Shri Kirti Azad, Shri Jitendra Singh Bundela and Shrimati Poonam Veljibhai Jat associate themselves with this subject.

[English]

SHRI PRANAB MUKHERJEE: Madam, Speaker, first of all, I must express my deep appreciation for the contribution made by my young friend, Shri Nishikant Dubey, but unfortunately I am not as expert as he is in *Sher* or *Shayari*. So, I shall have to speak in straight prose language. I think all his concerns and the concerns, with the eloquence of Gurudas Babu, have

been taken care of in paragraph 4 of my Statement. It is a very small statement consisting of only five paragraphs including the introductory paragraph. In paragraph 4, I have stated:

"The Committee has since submitted its report to the Government. The Committee's report has not made any recommendation relating to FDI in Multi-Brand Retail Trading. It has analyzed the responses received to the Discussion Paper, collated and summarized them. The Government has not taken any decision in this regard."

This was stated in my Statement...*(Interruptions)* Please do not interrupt me. You cannot interrupt in your own way. I have not yet completed. This House can discuss an issue on which the Government has taken a decision. Throughout the civilized world, decision is discussed and process of decision is exclusively within the domain of the Executive.

After a decision is taken and when it comes in the public domain, surely public at large can debate, can discuss, can argue, can accept and it can reject. But when it is in the process of discussion and when it is stated that Government has not taken any decision, then where is the cause of concern. Can any blanket assurance be given?

When FDI was introduced first in 1997, may I ask my hon. friend whether his Party was not a part of the Government? Were two of his eminent leaders not in the Government? From 1997 onwards, series of Governments have formulated different policies in respect of FDI in different sectors. It is not merely the contribution of one Government. It may not be perfect. Still much more needs to be done, but efforts are being made to evolve as broad a consensus as possible on major economic policy. It may not be perfect. I do not claim that it is perfect.

Now, firstly the motion should have been addressed to the appropriate administrative Minister, particularly when it comes from a senior Member. The concerned Department is the Department of Industrial Policy and Promotion. FDI is looked after by them and not by the Ministry of Finance. Of course, the Ministry of Finance

has an overview on every Ministry but precisely the concerned Ministry is not the Ministry of Finance. If he wanted to call the attention of the Minister, the appropriate Minister should have been the Minister in charge of Commerce and DIPP and not the Minister of Finance, It is because even the Discussion Paper was circulated by the Ministry of Commerce.

There is nothing wrong in the Discussion Paper. I agree with the hon. Member that various studies are being made by developed countries and developing economies. Situations are being studied and it is a complex issue. He has quoted a number of figures. I am not going into that aspect. I am not going by mere discussions by the multinationals or other organisations. But for instance, UNCTAD has talked about it. Surely the hon. Member is aware of the nature and character of the organisation, called United Nations Centre of Trade and Development which is mainly the developing countries' organisation. Before WTO came, GATT and UNCTAD were there and GATT used to represent the developed countries substantially and UNCTAD used to represent the developing countries. What is the report of UNCTAD? UNCTAD report also suggests that job losses in the informal economy would be outweighed by employment creation because of the large scale retailers attracting a series of stalls, convenient stores and other facilities to their neighbourhood.

Additional benefit would be creation of better quality jobs such as those offering training, skill transfer, social security benefit, particularly benefits may arise for women who are predominant in the distribution of the services. I am reading the reports of the Pricewater House Cooper. I am studying the Report of one organisation that looks after the interests of the developing countries. Still I am repeating my point that the Government has not taken any view on it at all because the problem is really a complex one. The GDP coming from this sector is Rs. 7,91,470 crore at an average of 16.2 per cent increase from 2004-05 to 2008-09. From the retail alone, the amount is Rs. 4,28,395 crore. A large number of persons are involved in it. The organised retails sales grew much more at about 20 per cent per annum from Rs. 315 billion in 2003-04 to Rs. 598 billion to 2006-07 and as a result the State share in the organised retail in total retail

grew substantially. This study is not by any Multinational company but by one of our research organisations, namely, ICRIER. The number of persons involved is more than 33.1 million. That is the complexity of the problem.

A Discussion Paper was floated, various opinions came and I myself have no hesitation to say that yes the Committee itself has stated that those who interacted with the Committee and those who were respondents, 73 out of 109 opponents belong to one category, it was a substantial number and it was sharply divided - there were farmers, small traders, villagers, Self-Help Groups. These categories of the persons stated that retail should not be introduced in multi-brand. In single brand it is already there. The question is coming in regard to the multi-brand. They have suggested that retail should not be introduced in the multi-brand. There were not in a situation like that in retail trade. Others have suggested contrary to that and have said that it would improve the situation.

Therefore, this is a problem on which I do feel that personally that we shall also have to involve the States. The State Governments will also have to be taken into confidence. Their views also will have to be ascertained. It may be necessary to build up the larger consensus to have FDI in retail trade. That decision Government would surely not like to take off the cuff without having larger consensus and having very widespread consultations.

For the information of the young friend I would like to submit that please always remember that whenever you quote from the Economic Survey, this is the beauty of the Government that this document is prepared under the supervision of the Finance Minister. Each word is owned by the Finance Minister but at the same time in our system we give total independence and freedom to the economists, analysts, observers and contributors and ask them not to jaundice their analysis and give biased analysis based on the viewpoint of the officialdom and that they should apply their own minds. Therefore, more often than not you will find there are stated policies of the Government but Economic Survey can express contrary views. That is a healthy sign of free thinking and we should not mind it.

Madam, thank you for giving me this opportunity.

11.55 hrs.

PREVENTION OF BRIBERY OF FOREIGN PUBLIC
OFFICIALS AND OFFICIALS OF PUBLIC
INTERNATIONAL ORGANISATIONS BILL, 2011*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam Speaker, I beg to move for leave to introduce a Bill to prevent corruption relating to bribery of foreign public officials and officials of public international organizations and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to prevent corruption relating to bribery of foreign public officials and officials of public international organizations and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI V. NARAYANASAMY: I introduce the Bill.

11.56 hrs.

[English]

MATTERS UNDER RULE 377**

MADAM SPEAKER: Matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

*Treated as laid on the Table.

**Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 25-03-11.

(i) **Need to introduce a new pension scheme
for employees of public sector enterprises**

SHRI CHARLES DIAS (NOMINATED): The employees from various State/Central Government Public Sector enterprises are not brought under the purview of any Centre/State Government service pension scheme. After long years of service, when they retire, suddenly they are plunged into a pathetic atmosphere unable to make both ends meet as these retired employees are eligible only for a meagre sum of Rs. 265/- to Rs. 1500/- as monthly pension under employee's pension scheme 1995, without any revision, increase or D.A. for several years.

Besides above, the employees of Government Boards and Corporations are paid 50% of their last drawn pay plus applicable dearness allowance as monthly pension with periodical revision. To make it more precise, a Government employee who is drawing a monthly pay ranging from Rs. 10,000/- to Rs. 60,000/- prior to his retirement gets an amount between Rs. 5000/- to Rs. 30,000/- as monthly pension in addition to other monetary benefits while a retired employee from a public sector enterprises gets a maximum of Rs. 1500/- only as pension even if he had been drawing ten to sixty thousand rupees per month while in service. This disparity is not only unjust but practically put thousands of retired employees to financial hardships in their old age and their dependants also suffer. It is high time the Government intervene by introducing a new pension scheme to the employees of Public Sector enterprises to save them from their plight.

(ii) **Need for measures to provide protection
to people in Chalakudy Parliamentary
Constituency, Kerala from the attacks by
wild animals**

SHRI K.P. DHANAPALAN (Chalakudy): Majorly of people in Kerala are dependent on agriculture for their livelihood. At the same time, the state has got vast forest area and wildlife. There have been several incidents of wild animals attacking and killing people in the state. Recently, few people were killed in attacks by wild elephants and leopards in Malakkapara and Kodassery, both in my constituency. There are incidents of leopards attacking children in their houses.

[Shri K.P. Dhanapalan]

Moreover, wild animals damaging crops has become a common feature in my constituency and other parts of the State. There is no guarantee and protection for the life and livelihood of the people. Many farmers are not being able to make their livelihood as the crops are damaged by wild animals.

Government is supposed to provide protection to the life of its people and ensure their livelihood.

I, therefore, request the Government to look into this matter immediately and make provisions for providing protection to human life from the attacks of wild animals and providing financial assistance to the affected people. I also request the Central Government to give necessary directions to the State Government in this regard.

- (iii) **Need to start construction of roads under Pradhan Mantri Gram Sadak Yojana in Faizabad and Barabanki districts in Uttar Pradesh.**

[Translation]

DR. NIRMAL KHATRI (Faizabad): The works under Pradhan Mantri Gram Sadak Yojana have not been going on since the last year in Faizabad and Barabanki districts of my Parliamentary Constituency in Uttar Pradesh. The Ministry of Rural Development should undertake the construction works of roads by removing the practical procedural problems immediately.

- (iv) **Need to introduce a bill in Parliament to categorise Scheduled Castes in Andhra Pradesh as per the recommendations of Justice Usha Mehra Commission**

[English]

DR. MANDA JAGANNATH (Nagarkurnool): Justice Usha Mehra, a retired judge was appointed to go into the all matters regarding the categorization of Scheduled Castes into ABCD groups in Andhra Pradesh by Government of India.

Justice Usha Mehra Commission was appointed only in respect of Andhra Pradesh which had submitted the report to Government of India two years back

recommending to categorise Scheduled Castes in Andhra Pradesh into ABCD groups.

I have been raising the issue of categorization of Scheduled Castes in Andhra Pradesh into ABCD groups in the Parliament several times. But there has been no concrete response from Government in this regard. I request the Government of India to take necessary steps to introduce a Bill in the Parliament to categorise Scheduled Castes in Andhra Pradesh by amending Article 341 of the Constitution as suggested by Justice Usha Mehra Commission.

- (v) **Need to provide a financial package to augment basic civil facilities in Bhiwandi Parliamentary Constituency, Maharashtra.**

[Translation]

SHRI SURESH KASHINATH TAWARE (Bhiwandi): There is need of central assistance for improving the facilities of road, electricity, water, school, health and medical in my Parliamentary Constituency Bhiwandi, Maharashtra. The State Government is providing every possible help. Still there is an urgent need of the central assistance.

My Parliamentary Constituency is the biggest centre of powerloom industry.

Therefore, I urge the Government to provide central assistance to Bhiwandi Parliamentary Constituency in public interests.

- (vi) **Need to construct and upgrade the Highway connecting Tirunelveli (Tamil Nadu) to Thiruvananthapuram (Kerala) via Ambasamudram-Papanasam and Nedumangadu**

[English]

SHRI S.S. RAMASUBBU (Tirunelveli): Presently the connectivity between Tirunelveli and Trivandrum are via (i) Nagercoil and (ii) Sengottai which is too lengthy. Therefore, there is a long pending demand from the people of both States for a short route via Forest area. Presently, State Highway exists between Tirunelveli - Ambasamudram - Papanasam. From Papanasam -

Nedumangadu, a Kutcha road, along the western ghat section (about 30 kms.) exists. This Kutcha road was used for transporting timber and pedestrian movement and it needs to be upgraded urgently which will facilitate smaller vehicular movements. A proposal in this regard is under consideration and waiting for final approval from concerned authorities. From Nedumangadu to Trivandrum, good road connectivity is already there.

As there will be vast movement of people along the route, i.e. Papanasam-Nedumangadu, forest reserves will also be protected. The proposed new ghat section will definitely attract large number of tourists from all parts of the country and generate revenue besides nearby villages will have a new lease of life in terms of growth and development.

Keeping in view of the above, I humbly urge upon the Union Government to take necessary steps for constructing and upgrading of the Highway connecting Tirunelveli to Trivandrum via (Tirunelveli-Ambasamudram-Papanasam-Nedumangadu-Trivandrum at the earliest.

(vii) Need to accord national scheme status to Rajiv Aarogyasri Health Insurance Scheme of Andhra Pradesh

SHRI ARUNA KUMAR VUNDAVALLI (Rajahmundry): The main objective of the Aarogyasri Community Health Insurance Scheme in Andhra Pradesh is to provide social protection and addressing healthcare problems that causes indebtedness and often bring people into devastating financial and physical distress.

In order to facilitate effective implementation of the scheme, the Government has set up Aarogyasri Health Care Trust under the Chairmanship of the Chief Minister of Andhra Pradesh. Since then, the Scheme is being implemented successfully. The first of its kind health scheme in the country called Rajiv Aarogyasri has not only won accolades from all over the world but also has drawn the attention of many States in the country. Andhra Pradesh has been the only State to successfully roll out the scheme. The State Government has already requested the Centre to accord National Scheme Status to the Rajiv Aarogyasri health insurance scheme envisaged by former Chief Minister late Dr. Y.S.

Rajasekhara Reddy to cover families living below the poverty line.

Madam, through this august House, I urge upon the Government to accord National Scheme Status to the Rajiv Aarogyasri.

(viii) Need to award permission for allocation of natural gas by ONGC to gas-based industries in Gujarat.

[Translation]

SHRI NARANBHAI KACHHADIA (Amreli): Mr. Chairman Sir, through you, I would like to draw the attention of the Government to the storage of the natural gas in stock in Gujarat. I would like to say that there are many gas-based industries in Gujarat. These companies cannot run without gas. As Gujarat is having Maharatna Companies like ONGC, a huge quantity of natural gas is readily available there. The allocation of gas has been stopped even after the ONGC has informed the Ministry of Petroleum and Natural Gas about the zonewise stock of ready natural gas. But the ONGC has not got the permission even after writing to the Ministry of Petroleum. The traders in Gujarat are facing the problems and even the ONGC is suffering the loss due to it. Even the country is facing the loss of revenue. Therefore, I would urge the hon. Minister that the permission should be granted for allocating the natural gas available in Gujarat so that the business of businessmen could be saved and the revenue deficit of the country could be checked.

(ix) Need to expedite account settlements of customers of Urban Co-operative Bank, Bikaner Rajasthan.

SHRI ARJUN RAM MEGHWAL (Bikaner): Urban Co-operative Bank was set up almost 30 years ago after getting the permission under Banking Rules in my Parliamentary Constituency, Bikaner. Knowing that this Bank has been established under the license policy of the Reserve Bank of India and the NABARD provides the financial support as such this bank is a Government or Government owned bank, the citizens of Bikaner opened their account and deposited their hard earned

[Shri Arjun Ram Meghwal]

money in this Urban Co-operative Bank. The people of Bikaner have the receipts of the cash deposited in the Bank also but there is no one to attend the customers of the Bank because the Bank has been closed due to liquidation. The employees of the Bank have been on strike for more than one year. They are not getting their salaries. The customers are not getting their deposited money. The Bank is still in the state of liquidation. The Co-operative department of Rajasthan Government is investigating into it. I have written a letter to the Finance Minister of the Government of India in this regard but the Ministry of Finance gives the reply that it is investigating into it. Through you, I would like to urge the Finance Ministry of the Government of India to intervene in this regard. A scheme should be formulated to return the deposited money of the customers and give directions to the State Government to fix a time limit to settle this issue of Urban Co-operative Bank, Bikaner so that any bank customer could not be deceived in future and the hard earned money of the people may not go in vain.

(x) Need to increase allocation of funds under Indira Awas Yojana for BPL families.

SHRI VIRENDER KASHYAP (Shimla): Sir, through you, I would like to remind the hon. Minister of Rural Development that the financial assistance being provided for building houses under Indira Awas Yojana is not sufficient as per the present situation of inflation and the increase in the prices of building materials. The money which is provided is not sufficient for building even a room. The B.P.L. families and the people living in tribal areas have to spend more money because of difficult geographical condition, adverse climate, compulsion of building concrete and cement houses due to the lack of wood, lack of roads and carrying construction materials on the back of man or a mule in the remote areas of the hilly areas.

I urge the hon. Minister of Rural Development that the financial assistance to the B.P.L. families should be increased at least upto one lakh rupees in the plains and 1 lakh 25 thousand in the hilly areas, i.e., 25% more as compared to the plains.

(xi) Need to formulate a comprehensive plan for the welfare of the poor in the country

Shri A.T. NANA PATIL (Jalgaon): Madam Speaker, the Government always talks about increase in growth rate and common man. But in the recent survey conducted by a team of the United Nations in rural areas, it is found that even today 22 crore people of the rural area go to bed empty stomach. Not only this 25 percent of total population of world suffering from starvation lives in India only. The Planning Commission has cited the number of people living below poverty line as 27 percent. Dr. Suresh Tendulkar Committee, constituted by the Government has neglected the figure, and has given the estimate of poverty as 37 percent. Arjun Sen Gupta Committee has put this figure as 70 percent. It means the number of poor is rising, the number of poor is rising in rural areas due to disparity in development of the country and even after the directives of the Supreme Court the Government oppose the idea of distributing food grains free of cost to the poor.

As per report of "Save the Children" more than five thousand children are dying due to malnutrition everyday in the country.

25 lakh infants meet ultimately death in developing country like India and storage of food grains and spending of 55 to 70 percent of one's country on food repeats the story of neglect shown towards poor in the country. Therefore, I request the Government to launch special drive and run direct work plan for bringing poor in the main stream of the country by taking serious note in this regard.

(xii) Need to take steps to curb rampant adulteration in food items in the country

SHRI VIRENDRA KUMAR (Tikamgarh): The hazardous chemicals are found in vegetables and fruits being sold in the country including national capital, Delhi. The people are disturbed especially due to disturbing reports of finding oxytoxin contents in it because these chemicals are causing various diseases. The body's resistance power to fight disease is decreasing in people and the fruits are proving harmful rather than causing any health benefits to the people. In the IARI report,

use of chemicals more than the prescribed limit has come to light. 11 thousand samples were tested during last two years, cases were registered against 1344 persons, but it has not been revealed as to how many people were punished in this regard.

Therefore, I would like to request the Union Government to establish coordination with the State Governments and take immediate steps for setting up : mechanism in the country for taking samples for checking adulteration in the food and ensuring punitive action against them.

11.58 hrs.

COINAGE BILL, 2009

[English]

MADAM SPEAKER: Now item No. 39, Coinage Bill, 2009.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, I beg to move:

“That the Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto, be taken into consideration.”

The Coinage Bill, 2009 was introduced in the Lok Sabha on December 17, 2009 and was referred to the Standing Committee on Finance (SCF). The Standing Committee on Finance submitted its Report to the Lok Sabha on August, 31, 2010 which was also laid in the Rajya Sabha on the same day. The recommendations of the Committee were examined and a draft of Amendments to the Bill was prepared and placed before the Cabinet, which approved the same.

The Bill, as sought to be amended on the recommendations of the Standing Committee on Finance, seeks to amalgamate the following four Acts and one Ordinance:

1. The Indian Coinage Act, 1906;
2. The Small Coins (Offences) Act, 1971;
3. The Metal Token Act, 1889;
4. The Bronze Coin (Legal Tender) Act, 1918; and
5. The Currency Ordinance, 1940.

The salient features of the Bill which are proposed to be amended with the approval of the House are:

- Enabling Central Government to establish a mint at any place, which may be managed by the Ministry of Finance or a person/organization authorized by it;
- Providing for making of coins from metals or mixed metals or any other material (the provision of 'any other material' has been made on the recommendations of the Committee and also to include Re. 1 notes in its purview on repealing of the Currency Ordinance, 1950);
- Providing for minting of coins of denominations not higher than Rs. 1000 in any mint established under the Act;
- Providing for payments upto Rs.1000 to be made in coins (earlier provision was upto any sum but the restriction has been proposed on recommendations of the RBI for reasons of difficulties in making transactions);
- Providing for punishment with imprisonment upto seven years for offences relating to melting and destruction of coins which is an enhancement from existing provisions prescribing imprisonment upto five years;
- Providing for coins minted under the proposed legislation to constitute legal tender;
- Empowering Central Government to notify certain categories of coins as not being legal tender any more; and
- Providing for repeal of the aforementioned existing legislations.

With these words, I commend the Bill for the consideration of the House.

12.00 hrs.

[Translation]

SHRI SHARAD YADAV (Madhepura): Madam Speaker, the bill moved by hon'ble Minister of Finance do not require discussions. Today, time is short, therefore I understand that let it be passed and after that other discussion may be held, it would be better.

[English]

MADAM SPEAKER: The question is:

"That the Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

Clause 2

Definitions

Amendments made:

Page 1, for lines 9 to 12, *substitute*—

'(a) "coin" means any coin which is made of any metal or any other material stamped by the Government or any other authority empowered by the Government in this behalf and which is a legal tender including commemorative coin and Government of India one rupee note,

Explanation.—For the removal of doubt it is hereby clarified that a "coin" does not include the credit card, debit card, postal order and e-money issued by any bank, post office or financial institution;', (3)

Page 2, line 8,—

for "piece of metal"

substitute "coin". (4)

Page 2, line 9,—

for "other metal"

substitute "other material". (5)

Page 2, line 11,—

for "any organisation"

substitute "the Security Printing and Minting Corporation of India Limited formed and incorporated under the Companies Act, 1956 or any other organisation". (6)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill".

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3

Power to establish and abolish mints

Amendment made:

Page 2, lines 21 and 22, —

for "the Government of India in the Ministry of Finance, Department of Economic Affairs"

substitute "it". (7)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 3, as amended, stand part of the Bill".

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4

Denominations, dimension, designs and composition of coins

Amendment made:

Page 2, line 36,—

for "mixed metals of such composition"

substitute "mixed metals of such composition or any other material". (8)

(Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6

Coin when a legal tender

Amendments made:

Page 2, line 43,—

after "any sum"

insert "not exceeding one thousand rupees". (9)

Page 3, *omit* lines 5 to 17. (10)

Page 3, line 18,—

for "(4)"

substitute "(2)". (11)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 6, as amended, stand part of the Bill".

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clauses 7 and 8 were added to the Bill.

Clause 9

Power to certain persons to cut, diminished or defaced coins

Amendment made:

Page 4, *omit* lines 15 and 16. (12)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

That clause 9, as amended, stand part of the Bill".

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 was added to the Bill.

Clause 11

Power of mint to delegate its functions

Amendment made:

Page 4, line 21,—

for "any officer of the Mint duly empowered by the Government" *substitute* "The Mint". (13)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

That clause 11, as amended, stand part of the Bill".

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clauses 12 to 15 were added to the Bill.

Clause 16

Offences by companies

Amendment made:

Page 5, line 43,—

for "guilty"

substitute "guilty". (14)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 16, as amended, stand part of the Bill."

The motion was adopted.

Clause 16, as amended, was added to the Bill.

Clauses 17 to 22 were added to the Bill.

Clause 23

Power to remark difficulties

Amendment made:

[Madam Speaker]

Page 6, line 34,-,

for "two"

substitute "five". (15)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 23, as amended, stand part of the Bill."

The motion was adopted.

Clause 23, as amended, was added to the Bill.

Clause 24

Power to make rules

Amendment made:

Page 7, omit lines 5 and 6. (16)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 24, as amended, stand part of the Bill."

The motion was adopted.

Clause 24, as amended, was added to the Bill.

Clauses 25 and 26 were added to the Bill.

Clause 27

Repeal and savings

Amendments made:

Page 7, after line 21,—

insert "(d) the Currency Ordinance, 1940;". Ord. IV of 1940 (17)

Page 7, line 22,—

for "(d)"

substitute "(e)". (18)

Page 7, line 23,—

after "enactment"

insert "and Ordinance" (19)

Page 7, line 24,—

after "the repealed enactment"

insert "or Ordinance". (20)

Page 7, line 34,—

after "any enactment"

insert "or Ordinance". (21)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 27, as amended, stand part of the Bill."

The motion was adopted.

Clause 27, as amended, was added to the Bill.

Clause 28

Continuance of existing coins

Amendment made:

Page 7, for lines 42 to 45, substitute—

"Continuance 28. Notwithstanding the repeal of the enactments and the of existing coins. Ordinance specified in sub-section (1) of Section 27, —

(a) all coins issued under the said enactments;

and

(b) Government of India Ord. IV of 1940.

One rupee note issued

Under the Currency

Ordinance, 1940.

which are legal tender immediately before the commencement of the Coinage Act, 2011, shall be deemed to be the coin and continue to be legal tender in payment or on account under the corresponding provisions of this Act." (22)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 28, as amended, stand part of the Bill."

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Clause 1

Short title, extent and commencement

Amendment made:

Page 1, line 4, -

for "2009"

substitute "2011" (2)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, -

for "Sixtieth"

substitute "Sixty-second". (1)

(Shri Pranab Mukherjee)

MADAM SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI PRANAB MUKHERJEE: Madam, with your permission, I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

12.11 Hrs.

SUBMISSIONS BY MEMBERS-Contd...

(ii) Re: Decision on methodology of caste-based Census

[English]

MADAM SPEAKER: Now, the 'Zero Hour'..Shri Mulayam Singh Yadav.

[Translation]

SHRI LALU PRASAD (Saran): Madam Speaker, hon'ble Sharad Yadav, Mulayam Singh Yadav and Dara Singh ji had given notice to conduct caste based census. Munde ji too had given you notice. You asked to find the performa and we have submitted it what decision has been taken in this regard? Today session will be over and census will begin. ...*(Interruptions)*

MADAM SPEAKER: Mulayam Singh ji, please speak

...*(Interruptions)*

SHRI MULAYAM SINGH YADAV (Mainpuri): I will express my views in one or half a minute Hon'ble Leader of the House is present here. I have full faith on you. I, Sharad Yadav ji, Munde ji and Lalu ji met you. You said that caste-based census will be conducted but now census is in its last leg. Much work has been done. We have submitted performa also. Along with it I would like to say one more thing. ...*(Interruptions)*

MADAM SPEAKER: Thank you very much. Raise only one issue. Raise the issue, about which you have given the notice.

[English]

MADAM SPEAKER: Mr. Minister, do you want to say anything?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I would just like to assure the hon. Members that I received the pro-forma from them. Thereafter, Shri Sharad Yadav wrote me another letter with some amendments to that pro-forma. I have given everything to the Home Minister. It will be encompassed in the caste-based counting. Therefore, the suggestions made by you in the pro-forma have been taken note of.

[English]

MADAM SPEAKER: Shri Kirti Azad.

...(Interruptions)

[Translation]

MADAM SPEAKER: Mulayam Singh ji, whether you have concluded.

...(Interruptions)

SHRI MULAYAM SINGH YADAV (Mainpuri): I have given you a notice. ...(Interruptions)

MADAM SPEAKER: The matter has been raised regarding the notice you have given.

...(Interruptions)

SHRI MULAYAM SINGH YADAV: I have given notice regarding the speech given by the Home Minister.

MADAM SPEAKER: Please don't raise two issues at the same time. You are a Senior Member. You can speak now. Please refrain from raising two issues.

...(Interruptions)

SHRI LALU PRASAD (Saran): You are giving reference of the Home Minister. We don't trust him. ...(Interruptions)

MADAM SPEAKER: Laluji please take your seat. You have not given a notice either. Please let him speak.

...(Interruptions)

[English]

MADAM SPEAKER: Only what Shri Mulayam Singh Yadav says will go on record.

...(Interruptions)

MADAM SPEAKER: Nothing else will go on record.

...(Interruptions)*

[Translation]

SHRI MULAYAM SINGH YADAV: Madam, it is regrettable when a Home Minister speaks against the unity of the country. There can be nothing more disappointing than this. They said in numerous statements published in the newspaper-"I wish there was no North India in this country. If the country had only southern and western parts, India would have progressed rapidly." Home Minister Chidambaram said this to American Ambassador Timothy Roemer, a foreigner. ...(Interruptions) I want to say this briefly in front of the Members in this House that it does not behove Home Minister to say this to American Ambassador-"India would have progressed if North India was not a part of the country."...(Interruptions) If such a Home Minister does not apologize, there is no other option but to dismiss him. ...(Interruptions)

MADAM SPEAKER: Shri Kirti Azad, please speak.

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record except what Shri Kirti Azad says.

...(Interruptions)*

12.15 Hrs.

At this stage, Shri Sushil Kumar Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)*

MADAM SPEAKER: Shri Kirti Azad will speak now.

...(Interruptions)

[Translation]

SHRI KIRTI AZAD (Darbhanga): Madam, how do I raise my point in the House. ...(Interruptions)

*Not recorded.

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 1.00 p.m.

12.16 hrs.

The Lok Sabha then adjourned till thirteen of the clock.

13.00 hrs.

The Lok Sabha reassembled at thirteen of the clock.

(SHRI P.C. CHACKO IN THE CHAIR)

DISCUSSION UNDER RULE 193

Need to uplift the socio-economic and educational status of minorities in the country-contd.

[English]

MR. CHAIRMAN: Now, we take up Item No. 40. Shri Salman Khursheed.

...(Interruptions)

[Translation]

SHRI MULAYAM SINGH YADAV (Mainpuri): Mr. Chairman, Wikileaks has revealed. ...(Interruptions) Prime Minister Sir has arrived. ...(Interruptions)

13.01 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

MR. CHAIRMAN: You have brought it to the notice of the House and the reply will come. Please take your seat now.

...(Interruptions)

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY WE AND

MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): Mr. Chairman and Mulayam Singh ji have also said that Wikileaks should not be trusted. We should not believe everything we hear. ...(Interruptions) Do not believe his quotes from Wikileaks. ...(Interruptions) We should not rely on Wikileaks to run the country or to do our work. Wikileaks is not concerned with the progress of the country. ...(Interruptions) But you had said. This is nothing. ...(Interruptions)

[English]

MR. CHAIRMAN: Please go back to your seats.

...(Interruptions)

MR. CHAIRMAN: Please listen to the Chair.

...(Interruptions)

MR. CHAIRMAN: Shri Mulayam Singh ji, please take your seat.

...(Interruptions)

MR. CHAIRMAN: Please do not speak like this, it is a very important matter. You have brought it to the notice of the House. That is what you have done. It has come to the attention of the House. Now, I am calling the hon. Minister to reply to the discussion under Rule 193.

...(Interruptions)

[Translation]

THE MINISTER OF WATER RESOURCES AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Mr. Chairman, I am grateful to you. ...(Interruptions)

[English]

MR. CHAIRMAN: Please go to your seats.

...(Interruptions)

MR. CHAIRMAN: Let the hon. Minister reply.

...(Interruptions)

[Translation]

SHRI SALMAN KHURSHEED: Mr. Chairman, I urge you and my honourable colleagues that this is a very

[Shri Salman Khursheed]

important subject. This proposal was put forward by them.
 ...(Interruptions) Your concern regarding the minorities.
 ...(Interruptions)

[English]

MR. CHAIRMAN: Only the hon. Minister's statement will go on record.

...(Interruptions)*

[Translation]

SHRI SALMAN KHURSHEED: I am grateful for the concern shown by the hon. Members about minorities. I urge you all to not neglect such an important issue. What will the people outside this House say? What will the people say when they look at the Members who showed their concern about minorities but are not ready to support the issue.

Mr. Chairman, yesterday it was raised during the discussion, whether a reasonable amount of the budget is being allocated for minorities? I want to clarify that minorities have a stake in the whole budget too.

We have made a 15 point programme.
 ...(Interruptions) The 15 point programmes which we have made. ...(Interruptions) Under the said 15 point programme wherever the funds are utilized for the development, 15 percent of that fund is devoted to minorities.
 ...(Interruptions) Therefore, in all the Ministeries that 15 percent fund is targeted at. ...(Interruptions) The House will be delighted to know that under the 15 point programme in the year 2007-08 we devoted rupees six thousand crore to the minorities. ...(Interruptions) today that has been raised to rupees 21 thousand crore. ...(Interruptions) There is no issue of finance that fund is not received,
 ...(Interruptions) saying that we do not get funds for the development, there rupees one lakh 17 thousand crore has been provided to minorities in the form of priority sector loans. ...(Interruptions) saying that we are not allocating funds for the minorities is absolutely wrong.
 ...(Interruptions)

Sir, I would like to submit that it was discussed that rupees seven thousand crore has been provided.

...(Interruptions) and rupees seven thousand crore which we have allocated during the plan is not being fully utilized. ...(Interruptions) I would like to submit that by the end of this Five Year Plan we will be able to utilize more than rupees seven thousand crore for the development of minorities. ...(Interruptions) In this regard, I would like to submit that rupees two thousand eight hundred and fifty crores has been allocated in this year's Budget Estimates. ...(Interruptions)

Sir, as far as education is concerned, I would like to submit gladly that. ...(Interruptions) The target for the last year's pre-matric scholarship was fixed at 20 lakh, ...(Interruptions) but we have provided more than 37 lakh scholarships so far. ...(Interruptions) wherein we had fixed a financial target of rupees 450 crore, ...(Interruptions) This year we have raised that to rupees 600 crore. ...(Interruptions) on the similar lines the target for post-matric scholarships was fixed four lakh last year, wherein we have achieved the target of five lakh and we had allocated rupees 265 crore last year, ...(Interruptions) whereas, this year we are going to allocate rupees 450 crore. ...(Interruptions)

Sir, the target for means-cum-merit scholarship which was fixed 55 thousand. ...(Interruptions) by fixing the target of 55 thousand we have achieved 40 thousand. ...(Interruptions) This year we have fixed rupees 140 crore instead of rupees 135 crore. ...(Interruptions)

Sir, I would like to submit one more thing in the context of 15 point programme that there should be no confusion. ...(Interruptions) that funds are separately allocated under 15 point programme. ...(Interruptions) sometimes it is argued that why do we not make sub plan for minorities similar to the tribal or the S.C. sub plan? ...(Interruptions) With regards to the sub plan it has been discussed time and again that sub-plan for the tribals and the S.C. could not be successful as per the expectations, therefore we should not proceed further with that. The plan for 15 point programme which we had formulated should be implemented only. ...(Interruptions)

Sir, I would like to request all of my colleagues, Shahnawaz Hussain Saheb has come, ...(Interruptions) Shahnawaz Hussain Saheb had initiated the discussion, Kirti Azad Saheb is also sitting behind... (Interruptions)

I would like to urge him, he had initiated the discussion ...*(Interruptions)* because he had shared a 'Sher', ...*(Interruptions)* Through a 'Sher' I would like to submit that:-

Hazaron Khawahishenitni

Ke har Khawahish pe dam nikle,

Bahut nikle mere arman,

Lekin phir bhi kam nikle.

...*(Interruptions)*

This is our promise that whatever desires we have for the minorities of this country,...*(Interruptions)* we will fulfill all those. We do not like the policy of separation. We want that whatever work is done in this country through that minorities should be assured that all countrymen together are committed for simultaneous progress of all the people, we do not leave anybody behind, we do not want to push anyone. Besides it, I agree with you that we should be provided more funds than whatever funds have been allocated so far. Hon. Finance Minister is present here. I want to assure you that whenever we have requested the Ministry of Finance for more funds, we have been provided with sufficient funds. Today rupees 700 crore have been allocated to the Maulana Azad Educational Foundation. It will further increase. But sometimes you talk about the paucity of funds. Our scholarship scheme is two years old. Gradually we will receive estimate and data pertaining to our supply-demand situation. As I told you, we had set the target for 20 lakh and we granted 37 lakh scholarships. We are ready. Whatever scholarships are required, we will provide but I would like to request you to improve the absorbing capacity of the states. We are ready to provide funds, but states should grant those scholarships properly, this is our request.

Mr. Chairman Sir, Hon. Sonia ji is also sitting here. We request you that today the MSDP scheme has been implemented on 25 percent population and the same has been implemented where we are lagging behind the national rate-Bihar, Chhattisgarh, Assam, Uttar Pradesh. But sometimes, this issue is raised that funds have been granted. ...*(Interruptions)* We have released rupees 1000

crore to Uttar Pradesh but it has not been utilized properly so far. It should be understood. ...*(Interruptions)*

I would like to submit to Kirti Azad ji that we will show our gratitude for whatever co-operation we have received from you. There is no party politics involved in it. We have to work together. I would like to congratulate Meghwal ji as he had said yesterday to formulate more useful new schemes for Urdu teachers. I believe and it is very fortunate that both the sides of the House have shown similar feelings with regards to the minorities of the country that country's progress is connected with the progress of the minorities. I congratulate you for this, and simultaneously would like to request my colleagues. ...*(Interruptions)*

Whatever you want to convey has been conveyed to the House but North India for which you have been concerned, for the same North India provisions have been made to implement these schemes. Let the North India listen at least what is being done for them.

Yesterday some of our colleagues said that funds were being provided but the same were not being utilized. I would like to request to all the hon. MPs that you participation and monitoring is necessary for 15 point programme. I would like to request you all to conduct the meeting of 15 point programme committee in your regions, and if meetings are not being conducted kindly inform us. If meetings are not conducted we will try our level best to conduct the same. You try to understand that upto last year local MP had no interference or participation in the committee of 15 point programme. From this year onward, they have been made the part of the committee. Now you feel that MP should be the Chairman of the Committee, funds should be increased. I would request you that 12th Five Year Plan is being formulated. Yesterday a meeting of Planning Commission was conducted with some MPs.

13.15 hrs.

(MADAM SPEAKER IN THE CHAIR)

We have also convened a meeting. ...*(Interruptions)* Madam Speaker has come. ...*(Interruptions)* Is it too much for me to expect all of you to at least sit after the arrival of Madam Speaker. ...*(Interruptions)*

[Shri Salman Khursheed]

Madam Speaker, I have tried to provide as much information as I can to my colleagues but I will provide complete information separately in a letter to the Members. ...*(Interruptions)* And as many colleagues would want. ...*(Interruptions)* In the end, I would like to say one thing. ...*(Interruptions)* I would like to say only this to you that I would give full attention to Darbhanga. ...*(Interruptions)* This discussin will continue. Just listen to one more couplet. ...*(Interruptions)* Please listen to one more couplet. ...*(Interruptions)*

Samandar kar Raha Tha, Mere Azm ka Tawaf,

Duniya Samajh Rahi Thi ki Kashti Bhanvar Me Hai.

...*(Interruptions)* We are not in trouble, the whole society is supporting us. Please come along with us and support us. We have to build this nation to enable its progress. ...*(Interruptions)* I would like to write separately to each Member. ...*(Interruptions)* Shri Lal Singh ji has spoken about Bakkarwal Community. I would send a message on the same to the Chief Minister. ...*(Interruptions)* I would try to solve your problems wherever they arise. ...*(Interruptions)* And we would also consider including other districts. But I would like to have your support. ...*(Interruptions)* But, when people would see you shouting while we are speaking, they would think that you are not serious. ...*(Interruptions)* Lalu ji, people would think you are not serious...*(Interruptions)* I assume that you stand here in our support. You want our programmes to be firmly taken forward without any delay. ...*(Interruptions)*

Madam Speaker, I am grateful to you for allowing me to speak.

13.18 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members went back to their seats.

VALEDICTORY REFERENCE

13.18 hrs.

[English]

MADAM SPEAKER: Hon. Members, the Seventh Session of the Fifteenth Lok Sabha which commenced

on 21st February, 2011 with the Address by the Hon. President to the Members of both the Houses assembled together in the Central Hall is coming to a close today.

During the Session, we had 23 sittings spread over approximately 116 hours and 40 minutes.

The House discussed the Motion of Thanks on the President's Address, a copy of which was laid on the Table of the House on 21st February, 2011. After a debate lasting for 10 hours and 07 minutes, all the amendments moved were negatived and the Motion of Thanks was passed on 24th February, 2011.

A motion for appointment of a Joint Committee of both Houses of Parliament regarding 'allocation and pricing of telecóm licences and spectrum', moved by the Leader of the House on 24th February, 2011 was adopted after a discussion lasting for 3 hours and 42 minutes.

The Budget (Railways) and Budget (General) for the year 2011-2012, were presented on 25th and 28th February, 2011 respectively.

This being the Budget Session, the sittings of the House were originally scheduled to be held in two parts, that is, from 21st February to 16th March, 2011 and again from 5th April to 21st April, 2011. But in the wake of Assembly elections in some States and a Union Territory, the sittings of the second part were cancelled and the first phase was extended up to 25th March, 2011. To facilitate the passage of Railway Budget and General Budget, without the respective Demands for Grants being examined by the concerned Standing Committees, Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants (Railways) for 2011-12 and the Demands for Grants (General) for 2011-12 was suspended. A motion was moved in this regard by the Minister of Parliamentary Affairs which was adopted by the House.

The House held a combined discussion on the Budget (Railways) for 2011-12; Supplementary Demands for Grants (Railways) for 2010-11; and Demands for Grants (Railways) for 2011-12 on 4th and 7th March, 2011, which lasted for 9 hours and 58 minutes. Cut

motions moved on Demands for Grants (2011-12) were negated and the related Appropriation Bills were passed. The Resolution seeking approval of the recommendations contained in the First Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertakings to General Revenues etc. was moved and adopted on 7th March, 2011.

The House also held a combined discussion on the Budget (General) for 2011-2012 and Supplementary Demands for Grants (General) for 2010-11 on 8th, 9th and 11th March, 2011 lasting for 11 hours and 10 minutes. The Supplementary Demands were voted and the related Appropriation Bill was passed.

The Demands for Grants for 2011-2012, in respect of the Ministries of Rural Development and External Affairs, were discussed for 10 hours and 18 minutes before being voted in full. The discussion on Demands for Grant for 2011-12 in respect of the Ministry of Mines, which lasted for two hours and 44 minutes could not be concluded. All the other outstanding Demands for Grants in respect of Budget (General) for 2011-2012 of the remaining Ministries, including the Ministry of Mines, were submitted to the vote of the House and voted in full on 17th March, 2011 and the related Appropriation Bill was passed.

The House also discussed the Finance Bill, 2011 on 22nd March, 2011. The discussion lasted for about 4 hours and 14 minutes before it was passed to give effect to the financial proposals of the Central Government for the financial year, 2011-12.

During the current Session, 11 Bills were introduced and 10 Bills were passed. Some of the important Bills passed were the Repatriation of Prisoners (Amendment) Bill, 2011; the State Bank of India (Subsidiary Banks) Amendment Bill, 2011; the National Capital Territory of Delhi Laws (Special Provisions) Bill, 2011; the Finance Bill, 2011; the Institutes of Technology (Amendment) Bill, 2011; and the Coinage Bill, 2009.

The House had discussions lasting over 8 hours 32 minutes under Rule 193. On the discussion regarding the statement made by the Prime Minister on 18th March,

2011 regarding the newspaper report on payment of 'cash for votes', the hon. Prime Minister replied to the debate. The discussion, namely, the need to uplift the socio-economic and educational status of minorities in the country has been replied by the Minister of Minority Affairs. The discussion on situation arising out of widespread discontentment among the working class due to faulty Government policies remained part-discussed.

During the session, three important matters were raised by way of Calling Attention, namely, the problems being faced by farmers of Andhra Pradesh; problems being faced by farmers in Chickmagalur District due to damage of Arecanut crop affected by Yellow Leaf Disease; and situation arising out of move of the Government to liberalize the FDI in retail sector. In response to the Calling Attention, the concerned Ministers made a statement and also replied to the clarifications sought by the Members.

As many as 30 Statements were made by the Ministers on various other important subjects including five Statements by hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 43 Private Members' Bills were introduced during the Session. Discussion on three Bills was taken up. Of them, the Child Welfare Bill, 2009 moved by Shri Adhir Ranjan Chowdhury and the Illegal Immigrants and Overstaying Foreign National (Identification and Deportation) Bill, 2009 moved by Shri Baijayant Panda were withdrawn. A Bill to provide special grant to the State of Bihar, moved by Prof. Ranjan Prasad Yadav remained part-discussed

During the Session, 300 Starred Questions were listed, out of which 47 Questions could be answered orally. Thus, on an average, only about 3.13 Questions could be answered per day. Written replies to the remaining Starred Questions along with replies to 3450 Unstarred Questions were laid on the Table.

Two Half-an-Hour discussions were also raised, namely on points arising out of the answer given by the Minister of Tourism to Starred Question No. 61 regarding Tourism Policy by Shri Raju Shetti; and on the points arising out of the answer given by the Minister of Finance

[Madam Speaker]

to Starred Question No. 222 regarding Priority Sector Lending to SCs/STs by Smt. Jyoti Dhurve. The Ministers concerned replied to the clarifications sought by Members.

During this Session, the Departmentally Related Standing Committees presented 64 reports.

About 371 matters of urgent public importance were raised by the Members after the Question Hour and after completion of formal business of the House by sitting late in the evening. Hon. Members also raised 251 matters under rule 377.

In this Session, while we lost over 25 hours 18 minutes of time due to interruptions followed by forced adjournments, the House sat late for 26 hours and 36 minutes to compensate the time lost.

Considering the unfortunate logjam which the House witnessed during the previous Session, the successful transaction of the business of the House in this Session is a matter of satisfaction. There have, of course, been differences and divergent views, which is quite understandable in a vibrant democracy like ours. What is commendable though is, these differences could, by and large, be sorted out through mature consultations among leaders of all the Parties.

I would like to thank the hon. Deputy-Speaker and my colleagues in the Panel of Chairmen for their

cooperation in the smooth conduct of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of Opposition, Chairperson of UPA, the Minister of Parliamentary Affairs, Ministers of State for Parliamentary Affairs, Leaders and Chief Whips of various Parties and groups and the hon. Members for their cooperation. I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

[English]

MADAM SPEAKER: Hon. Members may now stand up as *Vande Mataram* would be played.

13.28 hrs.

NATIONAL SONG

(The National Song was played.)

MADAM SPEAKER: The House stands adjourned *sine die*.

13.29 hrs.

The Lok Sabha then adjourned sine die.

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